

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**O.A./62/1217/2021**

This the 13<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Aasif Yaqub Naikoo age 31 years, S/o Mohammad Yaqub Naikoo, R/o Village Narwan, Shopian, J&K - 192303.
2. Nirmal Kumar age 35 years, S/o Satpal, R/o Sangoi Bhadarwah District Doda – 182222.
3. Mubashir Ali, age 33 years, S/o Gh. Qadir Batt, R/o Kilhotran Bhalessa, District Doda – 182203.
4. Mohd. Shafi Wani age 31 years, S/o Gh. Hasan Wani, R/o Damhal, Hanjpura Kulgam, J&K – 192231.
5. Sanjeev Kumar, age 35 years, S/o Rashpal Chand, R/o Village Ghaink, Tehsil Bhalwal District Jammu – 181206.
6. Neeru Salathia age 37 years, W/o Naresh Singh & D/o Himachal Singh, R/o Gura Salathia, Samba – 184120.
7. Manoj Kumar, age 26 years, S/o Ram Singh, R/o Village Arnia Bishnah, District Jammu – 181132.
8. Fayaz Ahmad Mir age 32 years, S/o Ab. Rahim Mir, R/o Ichegam, Budgam – 191111.

.....Applicants

(Advocate: Mr. Jasbir Singh Jasrotia)

**Versus**

1. Union Territory of Jammu and Kashmir through its Financial Commissioner, department of Finance, Govt. of J&K, Civil Secretariat, Jammu- 180001.
2. Secretary, Department of Planning and Development, Govt. of J&K Civil Secretariat, Jammu- 180001.

3. Director General, Economics and Statistics, Janipur, Jammu – 180007.
4. Secretary J&K Service Selection Board, Hema Complex, Adjacent to Gauri Shankar Mandir, Channi Himmat, Sector 03, Jammu – 180015.

.....Respondents

(Advocate:- Mr. Rajesh Thapa, DAG)

**O R D E R [O R A L]**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset, learned counsel for the applicant submits that the applicants would be satisfied if direction is given to the respondents treat this OA as representation of the applicants and consider their claim and pass a reasoned and speaking order within a stipulated period of time.

2. Learned counsel appearing on behalf of the respondents seeks time to file counter affidavit.

3. However, looking to the submissions made by the learned counsel for the applicants, there is no need to call for counter from the respondents and the OA can be disposed off at the admission stage itself.

4. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with a direction to the respondents to treat this OA as a representation of the applicants and taking into consideration the averments made in the OA/representation, decide their claim by passing a

reasoned and speaking order in accordance with rules within a period of two months from the date of receipt of certified copy of this order. While considering the claim of the applicants, the respondents shall also consider whether the claim of the applicants is stale or not. The order so passed shall be communicated to the applicants forthwith.

5. No order as to costs.

6. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Anand...